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(b) and (c) I tie number of pe<sup>r</sup>-son<sub>s</sub> enrolled in he Armed Forces | during the last three years on the basis of fake certificate's, which have come to the notice of Government, are indicated below: —

	979	1980	1981
Army	80	21	8
Navy	1	Nil	Nil
Air Force	1	2	Nil

## Sick industries

1735. SHRI G. C. BHATTACHAR-YA: Will the Minister of INDUSTRY be pleased to st". te

- H? (a) what are ihe reasons for which Government hav; changed the policy of not returning slc!k industries to its owners after tl ey are taken over; and
  - (b) whether t is change is likely to perpetuate malp actices by unscrupulous industrialis 3 and entail loss of public money?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) Government will consider de-notification of only such taken-over units which cannot be revived and made viable within a reasonable peril d of time, through any of the a' ai able alternatives. Continued management of such units under the provisions of the Industries (Developrr ent and Regulation) Act, 1951 will not be considered to be in public interest.

(b) After a unit has been de-notified, the ban'cs and financial institutions will deal with it in accordance with the normal banking procedures.

## Issuing of licence<sup>^</sup> to fictitious companies

1788. SHRI I>IPENDRA BHUSAN GHOSH: Will tl e Minister of INDUS-TRY be pleased to state;

(a) whether < -overnment are aware that licences vere issued to eight .1507 RSD—5.

- to Questions firms viz., the M/s. Sonai Engineering Industry, (2) M/s. Ramnagar Steel. Industries, Ramnagar, Silchar, (3) M/s. Metal Crops. Industries, Mashim. pur Road, Silchar, (4) M/s. Cachsr Udyog, Mohorpur, Silchar, (5) M/s. Sankar Fabrications Works, Tarapur, Silchar, (6) M/s. A. D. Industries, Rongpur, Silchar, M/s. Eastern Industries, Netail Subhash Avenue, Silchar and (8) M/s. Metal Sheet Enterprise, Ghoongur, Silchar, which are neither in existence nor owned by genuine businessmen;
- (b) if so, under what circumstances and in whose name licences were issued by Government to these fictitious companies; and
- (c) whether Government are taking steps to cancel the above licence\* and proceed against the culprits who are involved in this racket?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI); (a) No Letter of Intent or Industrial Licence has been issued to any of these firms under the provisions of the Industries (Development Regulation) 'Act, 1951

(b) and (c) Do not raise.

## **Industrial growth in West Bengal**

- SHRI DIPENDRABHUSAN GHOSH: Will the Minister of INDUS-TRY be pleased to state.
- (a) whether the Finance Minister of West Bengal discussed with him in New Delhi on July 26, 1981, the problems hampering industrial growth in West Bengal; and
- (b) if so, what steps have been taken for the setting up of the twin 7 APA and Ampicillin Plants within the framework of the Bengal Immunity Unit?

THE MINISTER. OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI); (a) No, Sir.

(b) Does not arise. However, an application submitted in June 1981 by